

(a) whether Government have received Reports of the Economic Administration Reforms Commission and Dr. Arjun Sengupta Committee regarding improvements in the working of public sector enterprises ;

(b) whether Government have processed these Reports and have also taken into account the Report of an earlier Committee headed by Shri Mohd. (Fazal Committee) which had made certain recommendations on the working of public sector enterprises ; and

(c) if so, the concrete remedial measures Government propose to take to revamp the functioning of the public sector enterprises ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) Yes Sir.

(b) and (c) These Reports are receiving the attention of the Government.

#### Fera Companies

226. SHRI VILAS MUTTEMWAR: Will the Minister of FINANCE be pleased to state :

(a) the company-wise, year-wise details of the exports, imports remittance on account of dividend, royalty, lumpsum technical fee, interest, profit etc. (item-wise) during the last three years in respect of FERA companies, (the 40 foreign equity companies) subsidiary companies of foreign multinationals, branches of the foreign companies, the companies having 20 to 40 per cent foreign equity, as reported to Government by the Reserve Bank of India and the Directorate General of Commercial Intelligence of Ministry of Commerce :

(b) the net result of these foreign equity companies on the balance of trade and the balance of payment of the country ; and

(c) if the specific data is not available, the basis on which Government take industry-wise decision to allow or not to allow foreign investment ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :

(a) A list of FGA companies (i.e. the the companies having foreign equity of more 40%) and branches of foreign companies has been furnished in answer to Lok Sabha Unstarred Question No. 6794 dated the 6th April, 1984. The above mentioned list also included the names of the subsidiaries of foreign companies. As companies having upto 40% foreign equity are treated at par with wholly Indian owned companies, no separate list of companies having 20% to 40% foreign equity is being maintained. As required under the companies Act, the companies furnish information regarding exports/imports and remittances on account of dividend, royalty, lumpsum technical fees, interest, profit, etc. in their Annual Reports. The information regarding any particular company/companies can be obtained from the concerned Registrar of Companies.

(b) & (c) : Government's policy with regard to foreign investment continues to be selective. Applications for such investments are dealt with in accordance with the existing policy and guidelines. It may be added that the likely outgo of foreign exchange as well as the likely foreign exchange savings as a result of export earnings or import substitution are also taken in to account before approving proposals for foreign investments. The annual outgo of foreign exchange on account of profits, dividends, royalties, technical know-how fee etc. constitutes only a small percentage of our annual export earnings.

#### Regional Rural Banks in Andhra Pradesh

227. SHRI N.VENKATARATNAM: Will the Minister of FINANCE be pleased to state :

(a) the number of Regional Rural Banks (Gramin Banks) started by the Union Government in Andhra Pradesh in consultation with NABARD ;

(a) whether Government of Andhra Pradesh contribute their share of 15 per cent of total paid-up capital ;

(c) whether Union Government have issued necessary orders notifying the Banks about the location of headquarters and area of operation ; and

(d) if not, the reasons therefor ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :**

(a) At present, there are 14 Regional Rural Bank (Gramin Banks) in Andhra Pradesh which have been set up in terms of section 3(1) of the Regional Rural Banks Act 1976 (21 of 1976).

(b) In terms of section 6 (2) of the above mentioned Act, every State Govt. including the Government of Andhra Pradesh contributes 15% of the issued share capital of a Regional Rural Bank. In respect of the Regional Rural Banks set up in Andhra Pradesh so far, the State Government have subscribed their share in the equity of the regional rural banks.

(c) : Yes, Sir.

(d) Does not arise.

**Loans Advanced by London branch of Syndicate Bank to M/S. Esal Group of Companies**

228. **SHRI S.M. GURADDI :**

**PROF. MADHU DANDAVATE**

**SHRI. Y.S. MAHAJAN**

**SHRI THAMPAN THOMAS**

Will the Minister of FINANCE be pleased to state :

(a) whether the General Manager of the Syndicate Bank in London has resigned recently ;

(b) whether the resigned General Manager was in the London Office for the last ten years ;

(c) whether this London Branch of the syndicate Bank had advanced loans to Shri Rajendra Sethie of M/s. Esal Group of Companies which has recently been declared liquidated ;

(d) if so, the details thereof ; and

(e) whether the Banking Department of Government had made enquiries in this regard ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :**  
(a) and (b) : Deputy General Manager (and not a General Manager) of Syndicate Bank, who was posted to London as Branch Manager in 1976 and remained there ever since, has resigned from the Bank's service with effect from 31st October, 1984.

(c) According to information provided by the Syndicate Bank, it has not advanced any loans to Shri Rajendra Sethia or the Esal Group of Companies.

(d) and (e) Do not arise.

**Busting of Multi-Crore Smuggling Racket in Bombay**

229. **SHRI ANAND SINGH :**  
Will the Minister of FINANCE be pleased to state :

(a) whether a multi-crore smuggling racket had been busted by the Marine and preventive Wing of Bombay Customs following seizure of sophisticated smuggled household goods and arrest of six persons in Bombay around January 24, 1985 ; and

(b) if so, the details of the findings including those about the modus operandi of the racket and persons involved and action so far taken in that regard ?

**THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) :** (a) and (b) The Officers of the Marine and Preventive Wing of the Customs (Preventive) Collectorate, Bombay have detected a racket in misuse of Transfer Residence facility and clearance of unaccompanied baggage from Bombay Docks. As a result of the investigations conducted from 19.12.1984 upto 8th March, 1985, contraband goods valued at Rs. 1.24 crores have been seized in 34 cases 13 persons have also been arrested in this connection.

As the cases are still under investigation, it will not be expedient to disclose further details at this stage.